IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.9635 of 2020

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Suo Motu on the basis of news Published in the news paper report dated 18.12.2020

... ... Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna
2. The DGP, Government of Bihar, Patna
3. The District Magistrate, Nalanda at Biharsharif.
4. The Superintendent of Police, Nalanda at Biharsharif.

... ... Respondent/s

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Appearance :

For the Petitioner/s   :
For the Respondent/s   :   Mr. Lalit Kishore (AG)
                                  Mr. Vikash Kumar, SC 11

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CORAM: HONOURABLE THE CHIEF JUSTICE
           and
           HONOURABLE MR. JUSTICE S. KUMAR
                            ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

2   18-12-2020   The present petition relates to the alleged assault on

a Judicial Officer who was travelling in his official car at Hilsa,

District-Nalanda (Bihar). At this stage, we need not elaborate on

the incident in view of the statement made by the learned

Advocate General.

Upon information received from the concerned

officer(s), he states that Hilsa P.S. Case No.656/2020 dated

17.12.2020   stands   registered   under   Sections

341/323/504/427/307/506/34 of the Indian Penal Code.

He further states that no incident of firing of gun

shots, as is so reported in some of the newspapers, took place on

the spot. That incident of firing is totally unrelated to the

incident in question and was at another place.

He further states that insofar as the instant FIR, investigation is on and the police authorities shall ensure that action per law, would be taken against the assailants on expeditious basis.

Statement on behalf of the State is accepted and taken on record.

Let complete action taken report on the affidavit of the Director General of Police, Government of Bihar, Patna (respondent no.2) be filed before the next date.

List on 23rd December, 2020 under the heading, 'For Orders'.

(Sanjay Karol, CJ)

(S. Kumar, J)

K.C.Jha/-

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